

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH
NEW DELHI

C.P NO.21/2016
CA NO.

CORAM:


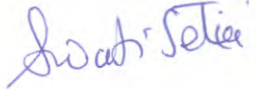

SH. R.VARADHARAJAN
Hon'ble Member (J)

Ms. Deepa Krishan
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 19.04.2017

NAME OF THE COMPANY: Jyoti Knits Pvt. Ltd. & Ors.

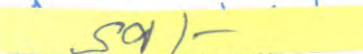
SECTION OF THE COMPANIES ACT: 391(2)&394

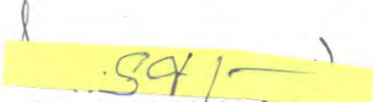
S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1.	AMIT GOEL	ADV.	PETITIONERS	
2.	Swati Setia	Counsel for the party	Reserve Bank of India	
3.	Chetana Kandpal	Company Prosecutor	For OL, Delhi	

ORDER

Matter transferred from Hon'ble High Court of Delhi. Since compliance of the orders of Hon'ble High Court of Delhi as well as compliance in relation to NCLT Rules is to be ascertained before the CP is taken for final disposal by this Tribunal the petition be listed before the Ld. Registrar, NCLT. In case of filing of reports by Regional Director & Official Liquidator, the same may be also filed before the Ld. Registrar.

Post the matter before the Ld. Registrar on 02.05.2017.


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)